

7. Distribution of relief should be continued in the flood affected areas.
8. A canal should be constructed connecting Anandpur Barrage with Hadgarh Dam and the surplus water may be utilised for irrigation purposes.

(vi) Formulation of a plan for periodical dredging of streams of Hooghly river to ensure Smooth flows of water

SHRI SANAT KUMAR MANDAL (Joynagar) : The Sunderbans Area in West Bengal which a bounds in flora and fauna lacks proper irrigational facilities and is entirely dependent on timely rains. The vagaries of monsoon at times play havoc with the economy of the area. The area is fed by small streams and tributaries of Hooghly like Matla, Karati, Bidya, Raimangal and other small tributaries and during the rains when these rivulets flow with water, irrigation is not possible as the water is highly salinated. During the non-rainy season and the lean period, these streams are not only dry, but become highly silted. The sluice gates of these rivulets are all the time blocked by silt with the result that the water does not flow into the fields. This has an adverse effect on the economy of the area which has got irrigational potential, rearing of fish etc. During the rainy season, the rain water gets accumulated in the fields and unless it is flushed out, the crops are liable to be damaged. The position is worst in the area surrounding Canning, Basanti, Gosaba, Minakhan and Sandeshahali. It is high time that some plan is formulated for periodical dredging of all these streams of the mighty Hooghly river flowing into the Bay of Bengal through the Sunderbans Area and proper irrigation of the fields ensured with smooth flow of water. It may be ensured that the sluice gates are not blocked by the accumulation of silt both during the rainy season and lean period and these rivulets are periodically dredged to maintain the flow of water.

[*Translation*]

(vii) Need to make arrangements to provide power round the clock to Aligarh from Narora Atomic power project

SHRIMATI USHA RANI TOMAR (Aligarh) : Mr. Speaker, Sir, I would like

to raise the following matter under Rule 377. The first Atomic Power plant of India is under construction at Narora in Aligarh. It is a Central Government Project. It should be put into commission early and its power generation capacity should be increased many folds. Mr. Speaker, Sir, Aligarh has not only given land for this Atomic power plant, but has also incurred the risk of health hazards in the event of any accident. I would, therefore, request the Government that arrangements should be made to ensure round the clock power supply to Aligarh District and the surplus power be sold to Uttar Pradesh State Electricity Board. If Government makes arrangements for supplying power to Aligarh District round the clock, agricultural and industrial production will go up manifold.

[*English*]

(viii) Setting up an industry in Public Sector in Warangal district Andhra Pradesh to provide employment to its people

SHRI C. JANGA REDDY (Hanamkonda): In Andhra Pradesh Warangal is the backward District industrially and economically due to the fact that unemployed youth are agitated and have been involving in extremist activities. Due to this, day by day the extremists are increasing resulting in murders. The people of Warangal expected a Coach Factory at Kazipet, but it was shifted to Punjab. So, in view of this, there is urgent need for the establishment of a major public sector undertaking or industry which may employ at least 10,000 youths.

In view of this, I urge upon the Government to take steps to establish an industry which will take away the unemployment problem in Warangal District.

11.17 hrs.

Re : BUSINESS OF THE HOUSE

[*English*]

MR. SPEAKER : We shall now take up further consideration of the Narcotic Drugs and Psychotropic Substances Bill.

SHRI INDRAJIT GUPTA (Basirhat) : Mr. Speaker, Sir, will it be convenient for

[Shri Indrajit Gupta]

the House to know the time fixed for this ? You see, no time has been fixed for any of this business. How much time is to be allotted is normally done by the BAC. But there being no BAC now, will you please inform us as to how long this Narcotics Bill will go on, at what time the Lokpal Bill will be taken up and how much time will be allotted for the Lokpal Bill.

(Interruptions)

MR. SPEAKER : We will find out.

(Interruptions)

SHRI INDRAJIT GUPTA : How much time will be allotted for the consideration of the Lokpal Bill.

(Interruptions)

MR. SPEAKER : We put it, I think, as one hour for this Narcotics Bill.

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI GHULAM NABI AZAD):
One hour more for Narcotics Bill.

SHRI INDRAJIT GUPTA : Then, at
12.30 the Lokpal Bill will come.

(Interruptions)

MR. SPEAKER : If you want, I can
call a Meeting again. There is no problem.

11.18 hrs.

NARCOTIC DRUGS AND
PSYCHOTROPIC SUBSTANCES BILL
—Contd.

[English]

MR. SPEAKER : We shall now take
up further consideration of the following
motion moved by Shri Janardhana Poojary
on the 26th August, 1985, namely :

“That the Bill to consolidate and
amend the law relating to narcotic drugs,
to make stringent provisions for the
control and regulation of operations
relating to Narcotic drugs and Psycho-
tropic substances and for matters
connected therewith, be taken into
consideration.”

Shri Manoj Pandey to continue speech.

[Translation]

SHRI MANOJ PANDEY (Bettiah) :
Mr. Speaker, Sir, on the other day I had
participated in the discussion on the Narcotic
Drugs and Psychotropic substances Bill, 1985
and had highlighted certain points in regard
to growers of these plants.

MR. SPEAKER : Mr. Pandey, you have
already taken 15 minutes. Please conclude
early.

SHRI MANOJ PANDEY : I will take
only 5 minutes more.

In this Bill, certain provisions have been
made in regard to growers the plants of this
type. One more provision should have been
made in it. A lenient view has been taken in
it regarding growers of *charas* and for them
a provision of imprisonment of 5 to 10 years
and a fine of Rs. 50,000 to Rs. 1 lakh
has been made for the reasons not
known.

In my view cultivation of *charas* is also
as serious a crime as cultivation of opium
and cannabis. So, the provisions of this
Bill should also be extend to growers of
charas.

Our mass-media can play a very vital role
in isolating the persons indulging in consump-
tion of this drug by adopting new methods
and in making them awars of dangers involv-
ed in the use of psychotropic drugs. Even its
users are not aware of certain harmful
things in it. These people should be informed
about its harmful effects through mass-media
like Television, Cinema, Radio etc. Through
mass-media we can warn these people about
the adverse effects of these drugs.

The fourth important things, about which
a provision has also been made in this Bill
is that what will be our responsibility towards
the addicts. This Bill, however, includes a
provision for making available these things
in small quantity to addicts. It is also very
essential that these things should be made
available on doctors' prescription as it is a
part of treatment. These addicts can be
divided into two categories, *i.e.*, children and
middle aged persons. The matter relating to
children is most important. You might
Member that a few days ago some hon.
Members raised a matter in this august House
that in Bombay school-going children are